

MOST URGENT

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF POWER)
DELHI SECRETARIAT 8TH LEVEL, B-WING,
I.P.ESTATE NEW DELHI – 110002

No.F.14(64)/ Power/VS/2022/ 601

Dated: 25.3.2022

To

The Dy. Secretary (Legislation),
Question Branch,
Delhi Vidhan Sabha,
Old Secretariat
Delhi – 110054

Sub:Un- Starred Question No.199

Sir,

Please find enclosed copy of reply of the Un-Starred Question No.199 for 29.03.2022 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

Yours faithfully,

Encl. As above

 25/3/2022

(R.S.Samria)

Dy. Director (Power)

R. S. SAMRIA
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)
2. The OSD to Minister of Power, GNCTD

विभाग का नाम :- ऊर्जा विभाग
विभाग का पता:- आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या-199

दिनांक :- 29.03.2022

प्रश्नकर्ता श्री रामवीर सिंह विधूड़ी

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	दिल्ली में बिजली कंपनियों द्वारा घरेलु बिजली कनेक्शनों तथा कमर्शियल बिजली कनेक्शनों में फिक्स्ड चार्ज के रूप में प्रतिमाह व प्रति किलोवाट कितनी-कितनी धन राशि ली जाती है; पूर्ण विवरण दें;	डीईआरसी की वित्त वर्ष 2021-22 के लिए टैरिफ अनुसूची के अनुसार घरेलु बिजली कनेक्शनों तथा कमर्शियल बिजली कनेक्शनों पर लगाए गये फिक्स्ड चार्ज का विवरण संलग्न है।।(संलग्नक क)
ख)	क्या इन बिजली कंपनियों द्वारा खेती के लिए किसानों द्वारा लिए गए बिजली कनेक्शनों में भी फिक्स्ड चार्ज के रूप में धन राशि ली जाती है;	जी हाँ।
ग)	यदि हां, तो उसका ब्यौरा क्या है;	डीईआरसी की वित्त वर्ष 2021-22 के लिए टैरिफ अनुसूची के अनुसार खेती के लिए किसानों द्वारा लिए गए बिजली कनेक्शनों पर रु125/KW/month फिक्स्ड चार्ज लगाया जाता है जिस पर दिल्ली सरकार द्वारा रु105/KW/month की रियायत/छूट दी जा रही है। विवरण संलग्न है।।(संलग्नक क)
घ)	क्या इन बिजली कंपनियों में कार्यरत कर्मचारियों एवं अधिकारियों को उनके बिजली बिलों में किसी प्रकार की रियायत अथवा छूट दी जाती है;	जी हाँ।
ङ)	यदि हां, तो उसका ब्यौरा क्या है;	बिजली कंपनियों में कार्यरत दिल्ली विद्युत बोर्ड के पूर्ववर्ती कर्मचारियों एवं अधिकारियों को उनके बिजली बिलों में रियायत/छूट दी जा रही है, जिसका विवरण संलग्न है। (संलग्नक ख)


R. Singh
Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

च)	क्या यह सत्य है कि रिटायर्ड बिजली कर्मचारियों एवं अधिकारियों को पेंशन देने के लिए आवश्यक धन राशि दिल्ली के बिजली उपभोक्ताओं से वसूली जाती है;	जी हाँ।									
छ)	यदि हां, तो उसका ब्यौरा क्या है;	बिजली कम्पनियों से प्राप्त कर्मचारियों का pension contribution , रिटायर्ड बिजली कर्मचारियों एवं अधिकारियों को पेंशन देने के लिए पर्याप्त न होने कारण डीईआरसी की वित्त वर्ष 2021-22 के लिए टैरिफ अनुसूची के अनुसार पेंशन सरचार्ज @ 7% वसूल किया जा रहा है।									
ज)	दिल्ली में घरेलु एवं कमर्शियल बिजली कनेक्शनों की कम से कम तथा अधिक से अधिक वर्तमान बिजली दरों का ब्यौरा क्या है?	<p>डीईआरसी की वित्त वर्ष 2021-22 के लिए टैरिफ अनुसूची के अनुसार दिल्ली में घरेलु एवं कमर्शियल बिजली कनेक्शनों की कम से कम तथा अधिक से अधिक वर्तमान बिजली दरों का ब्यौरा इस प्रकार है:</p> <table border="1"> <thead> <tr> <th></th><th>घरेलु</th><th>कमर्शियल</th></tr> </thead> <tbody> <tr> <td>कम-कम दर</td><td>3रु / KWh</td><td>6रु / KWh</td></tr> <tr> <td>अधिक से अधिक दर</td><td>8रु / KWh</td><td>8.5 रु / KWh</td></tr> </tbody> </table> <p>यद्यपि दिल्ली में घरेलु बिजली कनेक्शनों पर 200 यूनिट तक बिजली बिल पर 100% सब्सिडी दी जाती है तथा 201-400 यूनिट तक के बिल पर 800 रु की सब्सिडी दी जा रही है। विवरण संलग्न है। (संलग्नक क)</p>		घरेलु	कमर्शियल	कम-कम दर	3रु / KWh	6रु / KWh	अधिक से अधिक दर	8रु / KWh	8.5 रु / KWh
	घरेलु	कमर्शियल									
कम-कम दर	3रु / KWh	6रु / KWh									
अधिक से अधिक दर	8रु / KWh	8.5 रु / KWh									

सूचना सक्षम प्राधिकारी से अनुमोदित है।


 (आर.एस. सामरिया)
 उप-निदेशक (ऊर्जा)
 Department of Power
 Govt. of NCT of Delhi
 Delhi Secretariat, New Delhi

Sl. No.	CATEGORY	FIXED CHARGES	ENERGY CHARGES				
1	DOMESTIC						
1.1	INDIVIDUAL CONNECTIONS		0-200 Units	201-400 Units	401-800 Units	801-1200 Units	>1200 Units
A	Upto 2 kW	20 Rs./kW/month	3.00 Rs./kWh	4.50 Rs./kWh	6.50 Rs./kWh	7.00 Rs./kWh	8.00 Rs./kWh
B	> 2kW and ≤ 5 kW	50 Rs./kW/month					
C	> 5kW and ≤ 15 kW	100 Rs./kW/month					
D	>15kW and ≤ 25 kW	200 Rs./kW/month					
E	> 25kW	250 Rs./kW/month					
1.2	Single Point Delivery Supply for GHS	150 Rs./kW/month	4.50 Rs./kWh				
2	NON-DOMESTIC						
2.1	Upto 3kVA	250 Rs./kVA/month	6.00 Rs./kVAh				
2.2	Above 3kVA	250 Rs./kVA/month	8.50 Rs./kVAh				
3	INDUSTRIAL	250 Rs./kVA/month	7.75 Rs./kVAh				
4	AGRICULTURE	125 Rs./kW/month	1.50 Rs./kWh				
5	MUSHROOM CULTIVATION	200 Rs./kW/month	3.50 Rs./kWh				
6	PUBLIC UTILITIES	250 Rs./kVA/month	6.25 Rs./kVAh				
7	DELHI INTERNATIONAL AIRPORT LTD. (DIAL)	250 Rs./kVA/month	7.75 Rs./kVAh				
8	ADVERTISEMENT & HOARDINGS	250 Rs./kVA/month	8.50 Rs./kVAh				
9	TEMPORARY SUPPLY						
9.1	Domestic Connections including Group Housing Societies	Same rate as that of relevant category	Same as that of relevant category without any temporary surcharge				
9.2	For threshers during the threshing season	Electricity Tax of MCD : Rs. 270 per connection per month	Flat rate of Rs. 5,400 per month				
9.3	All other connections including construction projects	Same rate as that of the relevant category	1.30 times of the relevant category of tariff				
10	CHARGING STATIONS FOR E-RICKSHAW/E-VEHICLE ON SINGLE POINT DELIVERY/ SWAPPING OF BATTERIES						
10.1	Supply at LT		4.50 Rs./kWh				
10.2	Supply at HT		4.00 Rs./kVAh				

Notes:

- For Domestic category of consumers, Fixed Charges shall be levied on Sanctioned Load or Contract Demand as the case may be.

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF POWER)
DELHI SECRETARIAT, 8TH LEVEL, B-WING
NEW DELHI – 110002

F.6/24/Power/2021/2447-59

Dated : June 23, 2021

ORDER

In exercise of the powers conferred by Section 65 of the Electricity Act, 2003 (36 of 2003), the Council of Ministers of the National Capital Territory of Delhi vide Decision No.3001 dated 18.05.2021 has approved the following regarding extension of existing electricity subsidy to Domestic Consumers, Agricultural consumers (farmers), special subsidy to 1984 Sikh Riots Victims and Lawyers chambers within the premises of the Court Complex in NCT of Delhi for the financial year 2021-22: -

- (i) To extend electricity subsidy, irrespective of the load, of entire bill amount comprising of fixed charges, energy charges, PPAC, all surcharges and electricity tax of **domestic consumers** of BSES Rajdhani Power Limited, BSES Yamuna Power Limited, Tata Power Delhi Distribution Limited, New Delhi Municipal Council and Military Engineering Services area (including the Domestic Consumers in Group Housing Societies), utilizing upto 200 units in a month during the period from 1st April 2021 to 31st March 2022.
- (ii) To extend electricity subsidy of upto Rs 800 per month to the **domestic consumers** of BSES Rajdhani Power Limited, BSES Yamuna Power Limited, Tata Power Delhi Distribution Limited, New Delhi Municipal Council and Military Engineering Services area (including the Domestic Consumers in Group Housing Societies), utilizing 201 units to 400 units per month during the period from 1st April 2021 to 31st March 2022. This category of consumers will not get subsidy at (i) above. No subsidy to be given in case the consumption is above 400 units.
- (iii) To provide electricity subsidy on existing tariff @ Rs 105/kW/Month on fixed charges to **agricultural connections** in Delhi for FY 2021-22.
- (iv) To provide 100 % electricity subsidy upto 400 Units per month, irrespective of the load, of entire bill amount comprising of fixed charges, energy charges, PPAC, all surcharges and electricity tax and waiving off all pending electricity bills **1984 Sikh Riots Victims** affected families living anywhere in Delhi for FY 2021-22, except LPSC which is to be waived off by DISCOMs at their level. In case of bill above 400 units entire bill amount 400 units will be subsidized, balance above 400 units to be paid by consumers.
- (v) The Distribution companies (DISCOMs) may ensure that subsidy/relief is released only to genuine **victims of 1984 Riots** of Delhi or the legal heirs of such victims residing in anywhere in Delhi. The beneficiaries will be identified as per the existing list of Victims already provided by Revenue Department, Delhi.
- (vi) To extend the electricity subsidy scheme to **Lawyers Chambers** approved by Council of Ministers of NCT of Delhi vide decision no. 2792 dated 19.12.2019 and Power Department Order dated 26.12.2019 (copies enclosed).
- (vii) DERC to provide trued up figures of subsidy released by GNCTD to the DISCOMs for the purpose.

- (viii) DERC may see the fact through DISCOMs that electricity connections are not getting splitted by the consumers in the same premises by the same owner just to avail the benefit of subsidy. Some administrative check and balances may be put in place to see that genuine consumers are getting the benefits of subsidy.
- (ix) DERC may also conduct special audit of subsidy released to DISCOMs vis-à-vis actually passed on to the account through external auditor.
- (x) Due to outbreak of COVID-19 in NCT of Delhi, the cash flow of DISCOMs is temporarily impacted. Accordingly, Department shall release 50% of 1st quarter of subsidy directly to DISCOMs and remaining 50% of subsidy will be credited to account of IPGCL, PPCL & DTL to the extent of outstanding dues of DISCOMs to these companies. Where ever, there are no outstanding dues, the entire subsidy amount will be released to concerned DISCOMs. The situation shall be reviewed by the Department of Power in subsequent quarters and accordingly, the Department shall take action on adjustment of amount of subsidy with the approval of Minister-in-Charge.

This issues with the approval of the Hon'ble Lt. Governor, Delhi.


23/6/2021

(R S SAMRIA)
DY. DIRECTOR (POWER)

No. F.6/24/Power/2021/ 2447-59

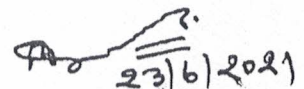
Dated : 23-06-2021

To

The Secretary,
Delhi Electricity Regulatory Commission,
Viniyamak Bhawan,
C-Block, Shivalik, Malviya Nagar,
New Delhi-110007


Copy to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi
2. Addl. Secretary to Hon'ble LG w.r.t. Dy. No. 37401 and his approval dt. 18.06.2021 for information & directions, if any.
3. Secretary to Hon'ble CM, Delhi
4. OSD to Hon'ble Minister of Power, GNCTD
5. OSD to Chief Secretary, GNCTD
6. PS to Addl. Chief Secretary (Power), GNCTD
7. PS to Secretary (Finance), GNCTD
8. Secretary, NDMC
9. GE (Utility) Electric Supply, MES Area.
10. C.E.O, BRPL
11. C.E.O, BYPL
12. C.E.O, TPDDL


23/6/2021

(R S SAMRIA)
DY. DIRECTOR (POWER)

Page 2 of 2


R. S. SAMRIA
Dy. Director
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi

S.No.	Designation/ Grade	No. of units per month
1	All the officers working in the pay scale of Rs. 18400-22400/- & above	750
2	All the officers working in the pay scale of Rs. 14300-18300/- & above but less than Rs. 18400-22400/-	500
3	All the officers working in the pay scale of Rs. 10000-15800/- & above but less than 14300-18300/-	400
4	All the officers working in the pay scale of Rs.7750-14500/- with initial start of Rs.8550/- and Rs. 8000-13775/-	350
5	All the employees in the pay scale of Rs.6500-10900 but less than Rs 8000-13775/-	325
6	All the employees in the pay scale of Rs.4000-7100 & above but less than Rs.6500-10900/-	300
7	All the employees in the pay scale of less than Rs.4000-7100/-	250


 25/3/2022
 Dy. Director
 Department of Power
 Govt. of NCT of Delhi
 Delhi Secretariat, New Delhi